Western and the Central Railways are spending more than Rs. 25 crores every year. There is a serious scandal in regard to the purchase of paints from a particular manufacturing company, namely Advance Paints. The passenger coaches are painted with IS 2932 specification paints. This kind of paint is manufactured by very few companies. As the railway coaches have to move from one end to the other end of the country and have to pass through different climates, the Railways have to take specific care to see that the paint utilised is of good quality and is durable. The normal period of such test is spreed to three years. The ICF has been entrusted with the job of testing and approving of the IS 2932 quality paints. After carrying out these extensive tests the cost of which is borne by the respective firms, the ICF has issued a list of manufacturers whose paints were found within the norms required for use in railway coaches. I have got a list also. I am forwarding all the documents to the Railway Minister for action.

A company from Bombay M/s. Advance Paints had managed to supply the IS 2932 paint to the Central and the Western Railways without being on the approved list. This could not have been possible without the links of the company with concerned officials. When these irregularities were brought to the notice of Shri George Fernandes, the then Railway Minister, he issued instructions to the Zonal Railways vide his letter no. 9O/V4/CH/ST/77/CA(III) dated 27th August 1990 to follow strictly the policy of the Railway Board in ordering paints only from the approved suppliers. Since M/s. Advance Paints were not on the approved list, the Central and the Western Railways had to stop procuring paints from them. After realising that the company can no longer manipulate the sale of their paint to the Railways, M/s Advance Paints applied to the ICF and offered their paints for IS 2932 trial. The trial process should normally be spread over a period of three years. But without watching their performance, without testing the quality, the name of the company has been included in the list of companies, to supply paint.

On a perusal of the said test report it can be seen that gloss retention value was not up to the required standard and it did not even agree with the NTH certificate. When this was the result in the very first trial, the paint could no longer be put to further test. Thus on the basis of the trial conducted, the company cannot find place in the list of approved manufacturers but by overlooking these important requirements, the concerned authorities have chosen to include the name of M/s Advance Paints in the list of approved manufacturers vide their letter dated 24-9-90.

It can, therefore, be concluded that M/s Advance Paints have been favoured by throwing all the norms and instructions from the Railway Board to wind. This cannot happen without receiving a huge amount in consideration and therefore, this is a fit case for proper investigation to unearth the scandal so that the guilty people are identified and punished. It will act as a deterrent to such tendencies. I have got the documentary evidence and with the permission of the Chair, I am passing them on to the Railway Minister with a request that he may please look into this matter and set right the things.

Need to provide adequate tourism facilities around archaeological sites in Vidisha and Raisen districts of Madhya Pradesh

श्री राघवजी (मध्य प्रदेश) : उपसभाध्यक्ष जी, मध्य प्रदेश में विदिशा और रायसेन ये दो जिले ऐसे हैं जहां पर पुरातत्व महत्व के दर्शनीय स्थलों का अद्भुत खजाना है। इन दोनों जिलों में सांची के विश्वविख्यात स्तूप, उदयगिरी की अत्यंत सुंदर और प्राचीन गुफायें तथा वराहअवतार और शेषशैया की मौलिक मूर्तियां वहां पर स्थित हैं। उदयपुर का ऐसा मंदिर है जो हिन्दुस्तान में बेजोड़ है। इसी प्रकार से भोजपुर में शिवजी का मंदिर और इन सबसे भी महत्वपूर्ण भीम

[श्री राघव जी]

वाटिका वहां पर है जिसमें लाखों वर्ष पूर्व के भित्ति चित्र हैं, गुफायें हैं जिनको भारत के प्रसिद्ध इतिहासकार और पुरातत्ववेत्ता डाक्टर वाकणकर ने खोज करके निकाला था। इसके अतिरिक्त हैली ओड्स का स्तम्भ बड़ोदपठारी के मंदिर और ग्यारसपुर का मंदिर, ये सब वहां लगभग 100 किलोमीटर के क्षेत्र में स्थित हैं। लेकिन यह दुर्भाग्य का विषय है कि उनकी घोर उपेक्षा हो रही है। इतने विश्वविख्यात मानुमेंट्स होने के बावजूद भी उनके देखरेख की पर्याप्त और अच्छी व्यवस्था नहीं है।

चोरियां हो रही हैं। बड़ोदपठारी में अनेक मूर्तियां चोरी चली गई हैं। अभी हाल ही में उदयगिरि गुफाओं में से अत्यंत महत्वपूर्ण जैन मन्दिर में से जैन भगवान की प्रतिमा चोरी हुई। वह बाद में पकड़ ली गई ? चोरियां हो रही हैं क्योंकि सुरक्षा की कोई व्यवस्था नहीं है। रखरखाव का पूरा साधन नहीं है। यात्री अगर देखने के लिए आना चाहें तो वहां पहुंचने के लिए कोई साधन नहीं है। बसों की व्यवस्था नहीं है। कंडक्टेड टूर्ज़ नहीं हैं। सड़कें अच्छी नहीं हैं। ठहरने की व्यवस्था वहां पर नहीं है। सांची का विश्व विख्यात स्थान होने के बावजूद भी वहां पर छोटी-मोटी हवाई पट्टी तक नहीं है। इस कारण से पर्यटकों को यह पता ही नहीं है कि वहां पर इतना अद्भुत खजाना है। अगर पता हैं तो वहां पर कैसे पहुंचे और कहां ठहरे, भोजन की व्यवस्था कैसे हो इसकी कोई पर्याप्त व्यवस्था नहीं है। इसलिए मैं शासन का ध्यान विशेषकर पर्यटन मंत्री का ध्यान क्योंकि वह मध्य प्रदेश के हैं, इस नाते उन का ध्यान आकर्षित करते हुए कुछ सुझाव अपनी ओर से देना चाहता हूं। वे उन सुझावों की ओर ध्यान दें ताकि इसका ठीक प्रकार से मूल्यांकन हो सके और यह स्थल हिन्दुस्तान के नक्शे में पर्यटन स्थल के रूप में उभर सकें।

पहली बात तो यह है कि विदिशा नगर में एक पर्यटक लॉज बनाया जाए। दूसरा सभी क्षेत्रों के लिए कंडक्टेड टूर्ज़ के लिए लग्जरी बसेज़ की व्यवस्था की जाए ताकि यात्री इन स्थानों को देख सकें, दर्शन कर सकें इसके बाद जितने पुरातत्व के महत्वपूर्ण स्थल हैं इनकी सुरक्षा के लिए पर्याप्त प्रबंध किया जाए ताकि चोरियों को रोका जा सके। इन स्थलों तक पहुंचने के लिए जो सड़कें बनी हैं उन सड़कों में सुधार किया जाए। वहां पर अच्छी सड़कें बनाई जाएं ताकि सरलता से वाहन जा सकें। इसके अतिरिक्त सांची में एक छोटी हवाई पट्टी बनाई जाए जिससे छोटे हवाई जहाज़ वहां पर उतर सकें। इन सब सुविधाओं को वहां प्रदान किया जाए एक और विशेष बात यह है कि वहां पर खनन कार्य को चालू किया जाए। इससे बहुत सारे महत्वपूर्ण स्थल और निकल सकते हैं। इसलिए मेरा अनुरोध है कि शोध कार्य और खनन कार्य वहां पर ठीक प्रकार से चालू किया जाए। पुरातत्व विभाग भी जान ले और पर्यटन मंत्रालय भी इस बात को जान ले। यह मेरा आग्रह है।

Improper Implementation of Integrated Rural Development Programme in Tamil Nadu

SHRI PASUMPON THA. KIRUTTINAN (Tamil Nadu): Mr. Vice-Chairman, Sir, I am here to raise a very important subject regarding the improper implementation of Integrated Rural Development Programme by the State Governments. The Integrated Rural Development Programme is a Centrally-sponsored programme, funded on 50:50 basis by the Centre and the States. It is to be implemented through the district rural development agencies, that is TRDAs. According to the directions issued by the Department of Rural Development of the Government of India, there should be a governing body at the district level to provide guidance and direction to the DRDA. The governing body should include local MPs, MLAs chairman of panchayat unions or zila parishads, heads of district development departments, representatives of Scheduled Castes and Scheduled Tribes. At the grass-root level the block-level staff is responsible for implemention of the Programme. There should be a State Level Coordination Committee (SLCC) to monitor the Programme at that level. The Department of Rural Development, Government of India is responsible for the release of Central share of funds, policy